



Bill Summary

The Salary, Allowances and Pensions of Members of Parliament (Amendment) Bill, 2010

The Salary, Allowances, and Pension of Members of Parliament (Amendment) Bill, 2010 was introduced in the Lok Sabha on August 25, 2010 and was passed by the Lok Sabha on August 27, 2010 and the Rajya Sabha on August 31, 2010.

- The Act entitles an MP to receive a salary of Rs 16,000 per month for the whole term and an allowance of Rs 1,000 for each day of session provided he signs the register maintained by the Secretariat of the House. The Bill enhances the salary to Rs 50,000 and the allowance to Rs 2,000. These shall be applicable from May 18, 2009.
- The MP is entitled to a traveling allowance if he is traveling by road at the rate of Rs 13 per kilometer. The Bill increases it to Rs 16 per kilometer. The spouse of an MP shall also be allowed to avail this facility for a maximum of eight in a year subject to certain conditions.
- The Bill allows the spouse of an MP to travel from place of residence to Delhi any number of times by railway in first-class air conditioned or executive class. When Parliament is in session, the spouse can travel by air or partly by air not exceeding eight times a year.
- The Act entitles every MP to a pension of Rs 8,000 per month. If an MP has served more than five years, he shall be entitled to Rs 800 extra for every year he has served after the first five years. The Bill amends this amount of pension to Rs 20,000 and the extra entitlement to Rs 1,500.
- The Act allows an MP to take an advance of Rs 1 lakh to purchase a conveyance. The Bill increases this amount to Rs 4 lakh.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.